

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.105

New IA-2469/2021

IN

IB-34(ND)/2020

IN THE MATTER OF:

Amit Singla.

Vs.

Indiglobal Tradelinks Pvt Ltd.

...**OPERATIONAL CREDITOR**

...**RESPONDENT**

SECTION

U/S 9 of IBC, 2016

Order delivered on 10.06.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Liquidator

: Ms. Babita Jai and Mr Mohd Nazim Khan for Liquidator

ORDER

New IA-2469/2021:-

The Resolution Professional has submitted the 3rd Report on the list of Creditors (Revised) and the constitution of Committee of Creditors as on 26.5.2021 pursuant to the Regulations 13 (2) (d) and 17 (1) of the IBBI (IRP for CP) Regulations, 2016 and the same is taken on record subject to just exceptions.

The IA stands **disposed of**.

-SD-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-SD-

(P.S.N PRASAD)
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.105

IA-1692/2021

IN

IB-34(ND)/2020

IN THE MATTER OF:

Amit Singla.

Vs.

Indiglobal Tradelinks Pvt Ltd.

....**OPERATIONAL CREDITOR**

....**RESPONDENT**

SECTION

U/S 9 of IBC, 2016

Order delivered on 10.06.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

ORDER

IA-1692/2021:-

This is an Application filed under Section 60 (5) of the IBC, 2016 read with Section 425 of the Companies Act, 2013 for initiation of the contempt proceedings for willful violation of the Order of this Tribunal dated 18.2.2021 along with the supporting Affidavit.

Heard the submissions made by the Counsel for the Operational Creditor. Counsel for the Operational Creditor is directed to file an Affidavit-cum-Undertaking within a week to the effect that the Operational Creditor is ready and is willing to pay the amount of Rs. Two Lacs as directed vide Order dated 18.2.2021 within three weeks and post this application to 1st July, 2021 to ascertain whether the Affidavit-cum-Undertaking has been filed or not. The Operational Creditor is also directed to make the payment of Rs. 2.00 lakhs to the IRP as directed vide this Authority order dated 18.2.2021 before 1st July, 2021 to enable IRP to start the work of CIRP.

List on 1st July, 2021.

-SD-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-SD-

(P.S.N PRASAD)
MEMBER (JUDICIAL)